

IN THE COURT OF SH. AJAY KUMAR KUCHAR, ASJ/
SPECIAL JUDGE (PC ACT) (CBI)-09, (MPs/MLAs CASES,
ROUSE AVENUE DISTRICT COURTS, NEW DELHI.

FIR No.213/2020

U/S 386/306/506/34 IPC

PS Neb Sarai

Prakash Jarwal (MLA Deoli)

S/o Sh. Jagdish Parsad, vs. State

R/o H. No.B-148, Tigri Extension,

Delhi-110062.

Vs.

State

27.05.2020

Presence :

(Through Cisco Webex Meeting App)

Ld. Senior Counsel Sh. Hariharan with Mohd. Irsad, Ld.
Counsel for the applicant / accused Prakash Jarwal.


Sh. Manish Rawat, Ld. Addl. PP for the State with IO.

Ld. Counsel Sh. Tanveer Ahmed Mir with Sh. Ravinder
Singh, Advocate for the Complainant.

**ORDER ON BAIL APPLICATION U/S 439 Cr.P.C.
SEEKING REGULAR BAIL TO THE APPLICANT /
ACCUSED PRAKASH JARWAL**



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27/05/2020
AJAY KUMAR KUCHAR
Special Judge (PC Act) CBI-09
Court No. 502, Fifth Floor
Rouse Avenue Court Complex
New Delhi

1. This application has been assigned to this court by virtue of the order of Ld. District & Sessions Judge-cum-Special Judge (PC Act) Ms. Sujata Kohli, Rouse Avenue District Courts, New Delhi No. 29/DJ/RADC/2020 Dated 16/05/2020 and accordingly it has been taken up for hearing today.

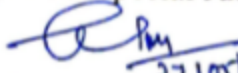
2. Hearing of this application has taken place through Video Conference via Cisco Webex Meeting App, facilitated by the Office of Ld. District & Sessions Judge-cum-Special Judge (PC Act), Rouse Avenue District Courts, New Delhi due to spreading of Corona Virus (COVID-19) and special measures being taken by the Govt. to prevent it by ordering an nationwide lockdown since 25.03.2020 and instructions issued by Ld. District Judge to work from home in order to maintain social distancing.

3. I have heard the arguments of learned Senior Advocate Sh. Hariharan for the applicant / accused Prakash Jarwal and learned Additional Public Prosecutor Sh. Manish Rawat for the State and Sh. Tanveer Ahmed Mir for the Complainant.

4. Copy of the Bail Application with its Annexures, Reply filed by the State thereto have been received on my Email from the Office of District & Sessions Judge-cum-Special Judge (PC



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27/05/2020
AJAY KUMAR KUHAR
Special Judge (PC Act) CBI-09
Court No. 502, Fifth Floor
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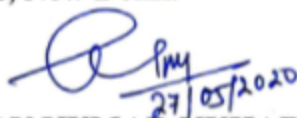
Act), Rouse Avenue District Courts, New Delhi.

5. Arguments have been heard from 2 pm till 4 pm on the aforesaid bail application.

Matter is now listed for orders on bail application on 28.05.2020 at 4 pm.

6. A copy of this order is being sent through Whats App to Sh. Vivek P.A. to Ld. District & Sessions Judge-cum-Special Judge (PC Act), Rouse Avenue District Courts, New Delhi, with a direction to him to upload the same on official website of Delhi District Courts at the earliest. A signed hard copy of the order shall be sent to the concerned court as soon as work is resumed from the Court premises of Rouse Avenue District Courts, New Delhi.




27/05/2020

(AJAY KUMAR KU HAR)
ASJ/Special Judge (PC Act) (CBI)-09,
(MPs/MLAs Cases), RADC,
New Delhi/27.05.2020 (a)
AJAY KUMAR KU HAR
Special Judge (PC Act) CBI-09)
Court No. 502, Fifth Floor
Rouse Avenue Court Complex
New Delhi